

ITEM NO.1501

COURT NO.16

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 14157/2024

M/S CITICORP FINANCE (INDIA) LIMITED

Appellant(s)

VERSUS

SNEHASIS NANDA

Respondent(s)

[HEARD BY :- HON'BLE SUDHANSHU DHULIA AND HON'BLE AHSANUDDIN
AMANULLAH, JJ.]

Date : 20-03-2025 This appeal was called on for pronouncement of
judgment today.

For Appellant(s) Mr. Chanchal Kumar Ganguli, AOR

For Respondent(s) Respondent-in-person

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Mr. Justice Ahsanuddin Amanuallah pronounced the
reportable judgment of the Bench comprising Hon'ble Mr. Justice
Sudhanshu Dhulia and His Lordship.

2. The Civil Appeal is allowed in terms of the signed reportable
judgment.

3. Pending application(s), if any, shall also stand disposed of.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)